

Central Administrative Tribunal
Principal Bench

R.A. No. 196 of 1998
in
O.A. No. 2805 of 1997

New Delhi, dated this the 17th December, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

1. Director,
Central Road Research Institute,
Delhi Mathura Road,
P.O. CRRI,
New Delhi-110020.
2. Council of Scientific & Industrial
Research,
Anusandhan Bhawan,
Rafi Marg,
New Delhi-110001. Review Applicants

(By Advocate: Shri V.K. Shalli).

Versus

Shri K.N. Bahuguna,
S/o late Shri A.N. Bahuguna,
C/o 465, Lawyers Chambers,
Patiala House,
New Delhi-110001. Respondent

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

I have heard Review Applicant's counsel Shri V.K. Shalli on R.A. No. 196/98 seeking review of the order dated 12.8.98 in O.A. No. 2805/97 directing respondents to dispose of applicant's representation dated 10.8.95 by a detailed, speaking and reasoned order in accordance with rules and instructions within two months under intimation to applicant.

2. Shri Shalli contends that the aforesaid order

(19)

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requires review because respondent Shri Bahuguna had earlier filed O.A. No. 1997/92 in which his prayer was the same as contained in the representation, and that O.A. was disposed of by order dated 23.11.97 against which respondent filed a Writ Petition in the Delhi High Court where the operation of the order dated 27.11.97 has been stayed.

3. By the impugned order dated 12.8.98 in O.A. No. 2805/97, the only direction given to applicant was to dispose of respondents' representation dated 10.8.95 within two months from the date of receipt of a copy of the order, in accordance with rules and instructions under intimation to respondent. It is open to review applicants, while implementing the aforesaid directions to apprise applicant of the developments noticed in Para 2 above.

4. The Tribunal's order dated 12.8.98 does not require any review as the grounds taken therein the scope and ambit of Section 22(3)(f) A.T. Act read with order 47 Rule 1.

5. The R.A. is rejected.

Adige
(S.R. Adige)
Vice Chairman (A)

/GK/